

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.08(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017


NAME OF THE PARTIES: Mrs. Sarala Gobindram Luthria & Ors.


V/s.


M/s. Mysore Sungandhi Dhoop Factory Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Harshay Khurana	Advocate	
	i/b AZB and partners for the Petitioners		

2.	Arinash Singh Goutama		
	i/b. Indus Leno For R. 2 to 9.		

3.	Mr. HATEEK PATIL	for Respondent	
	i/b KEYSTONE MUMBAI no. 1		

ORDER

CP No.08/241-242/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present and stated that negotiations for Settlement are in progress. Hence seeking time to resolve the issues between the parties. Time is granted with the direction to intimate the progress of the settlement to this Bench.
2. The Petition is now adjourned to **10.04.2017**. The date is duly communicated to both the sides.

sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

02.03.2017.